

118 CWP-12011-2020

SURJIT SINGH VS STATE OF PUNJAB AND OTHERS

Present:- Mr.Balbir Kumar Saini, Advocate for the petitioner(s).

Ms. Deepali Puri, Addl. AG, Punjab.

Heard through video conferencing.

Learned counsel for the petitioner inter alia contends that the impugned order dismissing the petitioner from service has been passed by Senior Superintendent of Police, Moga (respondent No.4) without taking into consideration the order passed by the Inspector General of Police, Ferozepur Range, Ferozepur on 23.11.2018 whereby the petitioner had been reinstated in service after registration of FIR against him. He further contends that the criminal case against the petitioner is pending adjudication and the removal of the petitioner is discriminatory inasmuch as large number of police officers, who are facing criminal cases are still in service.

Issue notice to the respondents.

Notice re:stay as well.

At the asking of the Court, Ms. Deepali Puri, Addl. AG, Punjab accepts notice on behalf of the respondents and prays for time to file reply. May do so before the next date of hearing with an advance copy to counsel for the petitioner.

Respondent No.1 shall file an affidavit, which shall set out the details of the FIRs registered against all serving police officers in the State of Punjab including their nature and status. The current posting of these officers shall also be mentioned therein.

List on 09.10.2020.

(ANUPINDER SINGH GREWAL)
JUDGE

03.09.2020
A.Kaundal